

GOVERNMENT OF INDIA  
MINISTRY OF AGRICULTURE AND FARMERS WELFARE  
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2620**  
TO BE ANSWERED ON THE 10<sup>TH</sup> MAY, 2016

**MULTI-NATIONAL COMPANIES IN AGRICULTURE SECTOR**

2620. SHRI KAPIL MORESHWAR PATIL:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether various Non-Resident Indians (NRIs) and Multi-National Companies have expressed their desire to invest in the country's agriculture sector;
- (b) if so, the details thereof and the response of the Government thereto;
- (c) whether the proposal to allow investment by NRIs/Multi-National Companies in the agriculture sector is under consideration of the Government;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (SHRI MOHANBHAI KUNDARIYA)

(a) to (e): No such information is maintained as the present Foreign Direct Investment (FDI) policy permits FDI upto 100%, under the automatic route in certain agriculture activities specified in Consolidated FDI Policy Circular of 2015 as amended from time to time. Under automatic route, the foreign investor or the Indian company does not require any approval from Reserve Bank of India (RBI) and Government of India for investment.

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